

7/9
O.A. No.04/2006

Date of Order: 15.05.2007

Mr. J.C. Singhvi, Counsel for applicant.

Mr. P.S. Bhati, Counsel for respondents.

D.B. not formed. List the case for admission on 07.06.2007.

[Signature]
(V.P. KAMALAMMA)
Registrar

O.A. No.04/2006

Date of Order: 07.06.2007

Mr. J.C. Singhvi, Counsel for the applicants.

Mr. P.S. Bhati, Counsel for the respondents.

D.B. not formed. List the case for admission on 05.07.2007.

[Signature]
(V.P. KAMALAMMA)
Registrar

Date of Order 5.7.2007 in OA No. 4 of 2006

Mr. Vijay Mehta, counsel for the applicant.

Mr. R. S. Sekhawati, advocate brief holder for

Mr. Pushpendra Singh Bhati, counsel for the respondents.

The applicant has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985 for quashing the penalty of removal from service with full back wages and all consequential benefits. The learned brief holder submitted that respondents' during the pendency of the matter, have considered the issue and passed an order dated 23.11.2005 (Annex.R/1) giving all reliefs prayed by the applicant. The learned counsel for applicant also agreed to the same.

In view of above, since the relief(s) prayed for by the applicant, has been granted at the end of respondents, the present O.A. has become infructuous, the same is, therefore, disposed of accordingly with no orders as to cost.

[Signature]
(R.R. Bhandari)
Admv. Member

[Signature]
(Kuldip K. N.)
Vice Chairman

Part II and III destroyed
in my presence on 4/6/14
under the supervision of
Secy. (R) as per
order dated 26/3/14

[Signature]
Section officer (Record)

*Respondent not
had
as
[Signature]*

*Respondent not listed
[Signature]
26/6/07*

*[Signature]
16/11/07*

*[Signature]
19/11/07*